W.P.(SR).No.48246 of 2026

ORDER:

This petition is filed under Article 226 of the Constitution of India to declare the action of the respondents in not including Chelluri Shushil, EPIC No.SOZ1151935, in the final Gram Panchayat Electoral Roll of Poram Village, despite the petitioner's active registration in the Assembly Electoral Roll to the petitioner's present residential address, as illegal, arbitrary, discriminatory and contrary to Section 11 of the Andhra Pradesh Panchayat Raj Act, 1994 and consequently directing the respondents to include the name of the petitioner in the Electoral Roll of Poram Village.

2. The case of the petitioner, stated briefly, is as follows:

The petitioner is a registered elector with photo identity card bearing no. SOZ1151935. On his application, his name was transferred to the residential address at D.No.4/40, Karanala Veedhi, Poram Village, Mentada Mandal, Vizianagaram District, on 29.10.2026 with the same EPIC number, part number 169, serial no.834, 13-Salur Assembly Constituency in the list. However, his name is not included in the recently published final grama panchayat electoral roll of Poram Village. Section 11 of Andhra Pradesh Panchayat Raj Act, 1994 contemplates consequential amendments, transpositions, deletions and inclusions made in the assembly electoral roll under Section 22 and 23 of the Representation of Peoples Act, 1950 shall be updated to the date of election

notification. Accordingly, the petitioner submitted a representation to the concerned respondents on 14.11.2026 to include his name in the electoral roll and copies of the application and its acknowledgment have been annexed to the writ petition. As such, this writ petition was filed.

3. Heard Sri Gundala Siva Prasad Reddy, learned counsel for the petitioner and Sri Trinath Kolla, learned counsel, representing the learned standing counsel for the State Election Commission and the other associated respondents.

4. The learned counsel representing the State Election Commission submitted that the latest electoral list received by the State Election Commission from the Election Commission of India will be adopted as per Section 11 of the Panchayat Raj Act and since the same is not yet received, it is only the apprehension of the petitioner. He further submitted that the petitioner had submitted the representation yesterday and it would be considered in accordance with law, if still the name of the petitioner does not appear on the list received by the State Election Commission and that the notification will be issued tomorrow i.e., 16.11.2026.

5. Therefore, the learned counsel for the petitioner requested to dispose of the writ petition recording said observation and pass appropriate order. Further, he placed reliance on the decision of a co-ordinate Bench of this High Court in W.P.No.32499 of 2026, dated 06.11.2026.

6. For the purpose of clarity, the relevant portion of the order is excerpted herebelow:

> "6. *In light of the said provisions of the Act and having regard to the status of the applications of the petitioner filed along with the writ petition, the respondent no.1 to 3 is directed to verify and pass orders include the name of the petitioner in the Tallapalem Gram Panchayat Electoral Roll as expeditiously as possible before issuing the election notification for Gram Panchayats."*

7. In view of the above legal provision and the submissions of both sides, the writ petition is disposed of directing concerned respondents to forthwith verify the representation of the petitioner dt.14.11.2026 and pass appropriate order for inclusion of the name of the petitioner in the electoral roll. There shall be no order as to costs.

As a sequel there to, the miscellaneous applications pending, if any, shall stand closed.

JUSTICE B.S.BHANUMATHI

Dt.15.11.2026.
KSK